

(b) what is the loss of man-days and production of cloth;

(c) whether any mills run by National Textile Corporation are also affected by the strike and if so, since when;

(d) what are the demands of the textile workers; and

(e) what steps are taken by Government to solve the problem?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMA VIR): (a) The textile workers in Bombay are on strike from 18-1-1982. As a result of efforts made by the State Government until 26-4-1982, 40 mills have re-started with partial attendance.

(b) According to the Ministry of Commerce, the present level of production is nearly 10,000 meters per day as against the normal average of 100 million meters per month. They have not estimated the loss of mandays,

(c) Of the 12 mills run by National Textile Corporation which went on strike from 18-1-1982, 3 have restarted.

(d) The Maharashtra Girmi Kamgar Union which has called the strike is demanding a wage increase varying from Ru. 250 to Rs. 400 per month and regularisation of all temporary workers.

(e) The State Government is the appropriate authority to take action to resolve the matter. While appealing to the workers to call off the strike, the Chief Minister of Maharashtra has made it known that the legitimate demands of the workers would be resolved through legally constituted machinery on restoration of normalcy in the industry.

Man-days lost as a result of strikes

340. SHRI M. S. RAMACHANDRAN- Will the Minister of LABOUR be pleased to state;

(a) what is the number of strikes and man-days lost due to strike, after the enactment of Essential Services Maintenance Act; and

(b) in how many cases provisions of the Essential Services Maintenance Act were applied?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMA VIR): (a) The Essential Services Maintenance Ordinance was promulgated on 26-7-1981. According to information received in the Labour Bureau upto March, 1982, during the period from August 1981 to January 1982, there were 603 strikes in the country. 3.55 million mandays were lost due to strikes during the same period.

(b) The Essential Services Maintenance Act was invoked only once in connection with the strike called by the Subordinate Engineers of the Maharashtra State Electricity Board which commenced on 20-11-1981 and ended on 19-12-1981.

औद्योगिक विवाद अधिनियम, 1947 में संशोधन

311. श्री राम नरेश कुलवाहा : क्या धर्म मंत्री 25 मार्च, 1982 को राज्य सभा में अंतरांकित प्रश्न संख्या 2694 के लिए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि क्या सरकार, देश में औद्योगिक विवादों को शीघ्र तथा सौकरपूर्ण तरीके से निपटारा सुनिश्चित करने हेतु औद्योगिक विवाद अधिनियम, 1947 में संशोधन करने की दृष्टि से संसद में कोई विधेयक पुरः स्थापित करने का विचार रखती है ?

धर्म मंत्रालय में उप मंत्री (श्री धर्मवीर): औद्योगिक विवाद - (संशोधन) विधेयक, 1982, लोक सभा की 23 अप्रैल, 1982 को हुई बैठक में पेश किया गया ।